

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 207
IB-1929/ND/2019**

IN THE MATTER OF:

M/s. AVJ Developers India Pvt. Ltd.

...PETITIONER

Vs.

M/s. RIO Height Pvt. Ltd.

...RESPONDENT

Section

Under Section 7 of IBC

Order delivered on 03.02.2020

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

**For the Petitioner/Op.-Creditor/F.C. :Mr. Abhishek Anand,
Mr. Sumit Bindal and
Mr. Mohak Sharma,
Advocates (RP)**

**For the Respondent/ Corporate-debtor :Mr. Dinesh Kr.
Singla, Advocate**

ORDER

Heard the submissions made by the counsel for both the parties.
Counsel for the RP for financial-creditor sought time for filing rejoinder in the
matter. A week days' time has been granted to file the same. Post the matter
to 25.02.2020.

-Sd-

Member (T)

-Sd-

**(P.S.N. Prasad)
Member (J)**